

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-291(PB)/2017**

**IN THE MATTER OF:**

JK Lakshmi Cement Ltd.

.... Applicant

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 31.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Ms. Deepa Krishan  
Hon'ble Member (T)**

For the Applicant :

For the Respondent : Mr. Alok Aggarwal & Ms. Rati Tandon, Advocates

**ORDER**

Notice of the petition.

Mr. Alok Aggarwal accepts notice.

A copy of complete set of paper book shall be served on the learned counsel for the respondent during the course of the day. In the meanwhile, the order dated 22.08.2017 shall be complied with. Reply, if any, be filed within 10 days with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 12.09.2017.

*Sd/-*  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**